

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00920/2018
Dated Tuesday the 24th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

N.V.R.Krishnan V.I.(Machinist),
National Skill Trainers Institute,
(Formerly Advanced Training Institute),
Directorate General of Training,
Ministry of Skill Development and Entrepreneurship,
Govt of India, Guindy, Chennai 600032.Applicant

(Party in person)

Vs

- 1.Union of India rep by,
The Secretary,
Ministry of Skill Development and Entrepreneurship,
New Delhi.
- 2.The Director General,
Ministry of Skill Development and Entrepreneurship,
Directorate General of Training, New Delhi.
- 3.The DPC Chairman (Chennai Unit),
Directorate General of Training,
Ministry of Skill Development and Entrepreneurship,
Govt. of India, Guindy, Chennai 600032.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

" To issue a direction to the respondents to give me the requested copies of documents at the earliest as stated in my representation dt. 08.03.2018, 26.03.2018 and 03.05.2018 and may issue any order that deemed fit. "

2. The applicant who is present in person submits that he is working as a Vocational Instructor in the respondents' department. He made representations on 08.03.2018, 26.03.2018 and 03.05.2018 seeking attested copies of certain documents which are still pending for consideration. He would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.
3. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexures A1, A2 and A3 representations of the applicant dt. 08.03.2018, 26.03.2018 and 03.05.2018 respectively and pass a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order.
4. OA is disposed of with the above direction at the admission stage.

(P. Madhavan)
Member(J)

SKSI

24.07.2018

(R.Ramanujam)
Member(A)